

feeling against India and discrimination against our nationals?

Shri Jawaharlal Nehru: I have just said that we made it perfectly clear that there is going to be no such throwing out by discrimination on this side. But, it is also true that there is a great deal of agitation in Pakistan in the Press etc. that we were doing that to justify, presumably, what they might do on their side. But, we have not done that and we do not intend doing that either and we have, therefore, extended the period for registration.

Shri R. Ramanathan Chettiar: May I know whether, in view of Pakistan's discriminatory policy towards Indian nationals employed in private firms, our Government will seriously consider the question of having a reprisal policy in regard to Pakistani nationals employed in Indian firms in India?

Shri Jawaharlal Nehru: The Government of India does not, in this and other matters, follow policies laid down by the Government of Pakistan. We are entirely against reprisals.

Shri A. C. Guha: Is it not true that in all such matters the relations or dealings between the Indian Government and the Pakistan Government are on a reciprocal basis?

Shri Jawaharlal Nehru: No, Sir; they are not. We follow a different policy in many matters, which, I think, is a better, a higher and more decent policy.

Raja Mahendra Pratap: May I know whether it should not really be considered that certain thoughts create this situation and if we were to change those thoughts of the people in Pakistan such situations will not arise?

Shri Jawaharlal Nehru: We would give every opportunity to the hon. Member to go to Pakistan to change the thoughts of the Pakistanis.

Raja Mahendra Pratap: I wish you could send me.

Shri Tyagi: He may be given a passport.

कर्मचारियों को भविष्य निधि की सुविधायें

*१४८. श्री विभूति मिश्र : क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) किन किन उद्योगों में कर्मचारी भविष्य निधि अधिनियम १९५२ के अन्तर्गत श्रमिकों को भविष्य निधि की सुविधायें प्राप्त हैं;

(ख) क्या सरकार ने अन्य व्यवसायों के कर्मचारियों को भविष्य निधि की सुविधायें देने की कोई योजना बनाई है; और

(ग) यदि हां, तो यह कब लागू होगी ?

श्रम उपमंत्री (श्री आबिद अली) :

(क) विवरण सभा की मेज पर रख दिया गया है। [देखिये परिशिष्ट १, अनुसूची संख्या ४०]

(ख) दूसरी मंच वार्षिक योजना की विकारिण के अन्तर्गत प्रोविडेंट फंड योजना में ऐसे उद्योगों और व्यापारिक संस्थाओं को शामिल करने के बारे में विचार किया जा रहा है, जिसमें १० हजार से अधिक कर्मचारी हों।

(ग) जल्द ही कार्रवाई पूरी होते ही योजना लागू कर दी जायगी।

Shri Tangamani: The answer may be read out in English, Sir.

Mr. Speaker: Yes.

The Deputy Minister of Labour (Shri Abid Ali): (a) A statement containing the requisite information, is placed on the Table of the House. [See Appendix I, annexure No. 40]

(b) As recommended in the Second Five Year Plan, the question of extending the Employees' Provident Funds Act to industries and commercial establishments having a com-

plement of workers exceeding 10,000 is under examination.

(c) As soon as the necessary enquiries are completed.

श्री विभूति सिन्हा: मैं यह जानना चाहता हूँ कि जहाँ बहुत सी चीनी मिलों में मजदूरों का प्राविडेंट फंड खोल कर के अलग नही रखा जाता है और मिल मालिक उसको जेनरल फंड में ही रख देते हैं वहाँ क्या सरकार कोई ऐना इतिजाम करेगी कि मजदूरों का हिस्सा और मिल मालिकों का जो हिस्सा है वह अलग अलग रेस्ट फ्रॉन्ट में जमा हो या कोई दूसरा अलग में इतिजाम हो ?

श्री आशिष भट्ट: अगर कोई मिन मालिक ऐसा करता है तो वह कायदे के खिलाफ जाता है। कायदे के अनुसार यह बँज गवर्नमेंट नियॉरिटीज़ में जानी चाहिए। अगर कहीं ऐसा न होता हो और उसका इस्म माननीय सदस्य को हो तो वह हमारे नोटिस में लये और हम उस पर जरूर कार्रवाई करेंगे।

Shri Tangamani: In view of the fact that plantations are also included since April, 1957, may I know whether the Government is in a position to say whether all the plantations have enforced this?

Shri Abid Ali: Yes, plantations namely, tea—except in the State of Assam where the plantations are covered by a State enactment—coffee, rubber, cardamom and pepper

Shri T. N. Singh: The answer may be clarified, whether it means 10,000 employees in an establishment or 10,000 in the whole industry

Shri Abid Ali: Both, 10,000 in one establishment or 10,000 in the industry. Both can be covered.

Shri T. N. Singh: In each class of industry?

Shri Abid Ali: A particular industry having 10,000 workers or an establishment having 10,000 workers.

Shri Tangamani: In view of the hon. Minister's reply, may I know whether the plantations in the south, particularly in the Anamalais and the Nilgiris have implemented these recommendations?

Shri Abid Ali: I have already said that it will cover these plantations about which I have made mention, wherever they are situated.

Shri T. N. Singh: May I know whether Government are aware of instances where the provident fund is not being put to proper use by the employers or are not properly invested and there are no proper accounts for individual workers; and can Government point out a single instance where action has been taken against the employers?

Mr. Speaker: How does it arise out of this question?

Shri T. N. Singh: The hon Minister in reply to a supplementary question said that there may be cases where the provident fund is not properly accounted for

Shri Abid Ali: In some cases we have taken action, prosecutions have been launched and the property of the defaulting employers has also been attached

Industries in Orissa

*149. **Shri S. N. Dwivedy:** Will the Minister of Commerce and Industry be pleased to state—

(a) the new industries proposed to be established in Orissa during the Second Five Year Plan; and

(b) whether the Government have received any proposals from the Government of Orissa in this matter?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement giving the information is placed on the Table of the House. [See Appendix I, annexure No 41].